

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

**Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member**

**Date of Hearing: 14.12.2015
Date of Order : 17.12.2015**

Petition No. 215/TT/2015

In the matter of

Approval of transmission tariff for Asset I: 01 No of 50 MVA, 132/66 KV 3-PH ICT at Gangtok S/S under provision of spare ICTs and Reactors for Eastern, Northern, Southern and Western Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct and Business) Regulation, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulation, 2014 from COD to 31.3.2019.

Petition No. 230/TT/2015

In the matter of

Approval of transmission tariff for 400 kv D/C (Quad) Kishanganj - Patna transmission line along with associated bays at Kishanganj Sub-station including 2 no of 63 MVAR Switchable Line Reactor at Kishanganj S/S under "Transmission System for Transfer of Power from Generation Projects in Sikkim to NR/WR Part-B" in Eastern Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct and Business) Regulation, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulation, 2014 from COD to 31.3.2019.

Petition No. 252/TT/2015

In the matter of

Approval of transmission tariff for Assets (05 Nos.) under "Transmission System for phase-I Generation projects in Orissa -Part-A" in Eastern Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct and Business) Regulation, 1999



and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulation, 2014 from anticipated COD(to 31.3.2019.

Petition No. 258/TT/2015

In the matter of

Approval of Transmission Tariff for Asset I: LILO-I of Siliguri - Purnea 400 kV D/C line at new pooling station Kishanganj and associated bays at Kishanganj; Asset II: LILO-II of Siliguri - Purnea 400 kV D/C line at new pooling station Kishanganj and associated bays at Kishanganj.; Asset III: LILO-I of Siliguri - Dalkhola 220 kV D/C line at new pooling station Kishanganj and associated bays at Kishanganj.; Asset IV LILO-II of Siliguri - Dalkhola 220 kV D/C line at new pooling station Kishanganj and associated bays at Kishanganj; Asset V: 500 MVA, 400/220/33 kV ICT II alongwith associated bays at Kisanganj Substation; Asset VI: 125 MVAR Bus reactor I at Kisanganj Substation; Asset VII: 500 MVA, 400/220/33 kV ICT I alongwith associated bays at Kisanganj Substation; Asset VIII: 125 MVAR Bus reactor II at Kisanganj Substation under "Transmission System for "Transfer of Power from Generation Projects in Sikkim to NR/WR Part-A" in Eastern Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct and Business) Regulation, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulation, 2014 from anticipated COD to 31.3.2019.

Petition No. 268/TT/2015

In the matter of

Approval of transmission tariff for Asset : LILO of one ckt of 400 kV DIC Teesta III - Kishanganj line (LILO-I) at Rangpo and associated bays at Rangpo Sub-station under Sikkim Generation Projects- Part-B in Eastern Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct and Business) Regulation, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulation, 2014 from anticipated COD to 31.3.2019.

And in the matter of

Power Grid Corporation of India Limited
"Saudamani", Plot No.2,
Sector-29, Gurgaon -122 001

.....**Petitioner**

Vs



PoC order in Petition No. 215/TT/2015, 230/TT/2015, 252/TT/2015, 258/TT/2015 and 268/TT/2015.

1. Bihar State Power (Holding) Company Ltd
(formerly Bihar State Electricity Board -BSEB)
Vidyut bhavan, bailey road, Patna – 800 001
2. West Bengal State Electricity Distribution Company
Bidyut bhawan, bidhan nagar
Block dj, sector-ii, salt lake city
Calcutta - 700 091
3. Grid Corporation of Orissa Ltd.
Shahid nagar, Bhubaneswar - 751 007
4. Damodar Valley Corporation
Dvctower, maniktala
Civic centre, vip road, Calcutta - 700 054
5. Power department
Govt. Of sikkim, Gangtok - 737 101
6. Jharkhand State Electricity Board
In front of main secretariat
Doranda, ranchi - 834002
7. Gati Infrastructure Ltd. (Chuzachen)
268, Udyog Vihar Phase IV, Gurgaon 122016
8. Gati Infrastructure Bhamsay Power Ltd.
268, Udyog Vihar Phase IV, Gurgaon 122016
9. PTC India Ltd,
2nd Floor, NBCC Tower,
15, Bikaji CAMA Palace, New Delhi
10. Lanco Energy Pvt. Ltd.
Lanco House Udyog Vihar
Gurgaon- 122016
11. Dans Energy Private Ltd,
5th Floor, DLF Building No.-8, Tower-C,
DLF Cyber City Phase-II, Gurgaon.
12. Jal Power Corporation, G-02, Elite Heights Apts, Asif Avenue,
Raj Bhavan Road Somajiguda, Hyderabad-500082



13. Madhya Pradesh Power Corporation Ltd,
NH-31-A, Golitar, Singtam,
Gangtok-737134, Sikkim.
14. Monnet Power Company Ltd.
Monnet Marg, Mandir Hasaud,
Raipur, Chattisgarh – 492101
15. GMR Kamalanga Energy Ltd.
Skip House 25/1, Museum Road
Bangalore, Karnataka 560025
16. Lanco Babandh Power Ltd.
Plot No. 397, Phase III , 2nd Floor,
Udyog Vihar, Gurgaon,
Haryana -120016
17. IND Barath Energy (Utkal) Ltd.
Plot No. 30-A, Road No. 1
Film Nagar, Jublie Hills
Hydrabad, Andhra Pradesh -500033
18. Navbharat Power Private ltd.
Navbharat Chambers, 6-3-1109/1,
3rd Floor, Left Wing, Rajbhawan Road
Somajiguda, Hyderabad, Andhra Pradesh - 500082
19. Jindal India Thermal Power Ltd.
Plot No-12, Sector-B Pocket -1,
Local Shopping Complex,
Vasant Kunj, New Delhi -110070
20. Sterlite Energy Limited
Sipcot Industrial Complex
Tuticorin, Tamilnadu-628002

For petitioner : Shri S.S. Raju, PGCIL
Shri Jasbir Singh, PGCIL,
Shri Ved Prakash Rastogi, PGCIL
Shri Rakesh Prasad, PGCIL
Shri M.M. Mondal, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri R. Prasad, PGCIL
Ms. Treepti Sonkatar, PGCIL



For respondents : Shri. Rohit Jain, Monnet Power Company Ltd.
Shri. R.B. Sharma, Advocate, OPTCL

ORDER

In these petitions, the petitioner, Power Grid Corporation of India Limited (PGCIL) has sought approval for transmission tariff from the date of commercial operation to 31.3.2019 for various elements in the Eastern Region covered in Petition No. 215/TT/2015, 230/TT/2015, 252/TT/2015, 258/TT/2015 and 268/TT/2015. The details of the elements covered in them are given below. The petitioner has also prayed for allowing 90% of the Annual Fixed Charges claimed in terms of proviso (i) of Regulation 7(7) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "the 2014 Tariff Regulations").

2. The details of the petitions and the elements covered in them are as follows:-

Sr. No.	Asset No.	Name of the Asset	Scheduled COD	COD/anticipated COD as per the petition	Revised anticipated COD/actual COD
Petition No. 215/TT/2015					
1.	Asset-I	01 No of 50 MVA, 132/66KV, 3 Phase ICT at Gangtok S/S	1.1.2013	20.4.2015 (Actual)	
Petition No. 230/TT/2015					
1	Asset-I	400 kv D/C (Quad) Kishanganj - Patna transmission line along with associated bays at Kishanganj Sub-station including 2 no of 63 MVAR switchable Line Reactor at Kishanganj Sub-station	1.12.2013	20.8.2015 (Anticipated)	15.1.2016 (Anticipated)
Petition No.252/TT/2015					



Sr. No.	Asset No.	Name of the Asset	Scheduled COD	COD/anticipated COD as per the petition	Revised anticipated COD/actual COD
1.	Asset-I	765kV S/C Angul-Sundargarh (line-I) transmission line and its bays and with 1 no (anticipated) under (3X80) MVAR line reactor & 1 no 80MVAR present spare reactor each at Angul & Sundargarh	1.4.2013	30.11.2015 (Anticipated)	31.12.2015 (Anticipated)
2.	Asset-II	01 no. (3X110) MVAR Bus Reactor (2nd) and associated bay at Angul	1.4.2013	1.4.2015 (Actual)	-
3.	Asset-III	01 no. (3X500) MVA Transformer (3rd) Transformer and associated bay at Angul	1.4.2013	30.11.2015 (Anticipated)	31.12.2015 (Anticipated)
4.	Asset-IV	01 no. (3X500) MVA Transformer (4th) Transformer and associated bay at Angul	1.4.2013	1.4.2015 (Actual)	-
5.	Asset-V	LILO of one Ckt of Talcher Meramundali 400 kV D/C line at Anoul Sub-station	1.4.2013	1.4.2014 (Actual)	-

Petition No. 258/TT/2015

1.	Asset-I	LILO-I of Siliguri - Purnea 400 kV DIC line at new pooling station Kishanganj and associated bays at Kishanganj	25.1.2013	1.1.2016 (Anticipated)	1.1.2016 (Anticipated)
2.	Asset-II	LILO-II of Siliguri - Purnea 400 kV DIC line at newpooling station Kishanganj and associated bays at Kishanganj	25.1.2013	1.1.2016 (Anticipated)	1.1.2016 (Anticipated)
3.	Asset-III	LILO-I of Siliguri - Dalkhola 220 kV D/C line at new pooling station	25.1.2013	1.1.2016 (Anticipated)	1.1.2016 (Anticipated)



Sr. No.	Asset No.	Name of the Asset	Scheduled COD	COD/anticipated COD as per the petition	Revised anticipated COD/actual COD
		Kishanganj and associated bays at Kishanganj			
4.	Asset-IV	LILO-II of Siliguri - Dalkhola 220 kV DIC line at new pooling station Kishanganj and associated bays at Kishanganj	25.1.2013	1.1.2016 (Anticipated)	1.1.2016 (Anticipated)
5.	Asset-V	500 MVA, 400/220/33 kV ICT II alongwith associated bays at Kisanganj Sub-station	25.1.2013	1.1.2016 (Anticipated)	1.1.2016 (Anticipated)
6.	Asset-VI	125 MV AR Bus reactor at Kisanganj Substation	25.1.2013	1.1.2016 (Anticipated)	1.1.2016 (Anticipated)
7.	Asset-VII	500 MVA, 400/220/33 kV JCT I alongwith associated bays at Kisanganj Sub-station	25.1.2013	1.3.2016 (Anticipated)	1.3.2016 (Anticipated)
8.	Asset-VIII	125 MV AR Bus reactor II at Kisanganj Sub-station	25.1.2013	1.4.2016 (Anticipated)	1.4.2016 (Anticipated)
Petition No. 268/TT/2015					
1.	Asset-I	LILO of one ckt of 400 kV D/C Teesta III - Kishanganj line (LILO-1) at Rangpo and associated bays at Rangpo Sub-station under Sikkim Generation Projects-Part – B	1.12.2013	31.1.2016 (Anticipated)	31.1.2016 (Anticipated)

3. These petitions were heard on 14.12.2015. The representative of the petitioner requested to grant Annual Fixed Charges (AFC) in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations.



4. As per proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff upto 90% of the AFC of the transmission system or element thereof for the purpose of inclusion in POC charges in accordance with the Central Electricity Regulatory Commission (Sharing of Inter State Transmission charges and losses), Regulation, 2010. Regulation 7(2) of the 2014 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 7 (4) provides that such an application shall be filed as per Annexure-I of these regulations.

5. The petitioner has made the application as per Annexure-I of the 2014 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.

6. We have considered the submissions of the petitioner. After carrying out a preliminary prudence check of the AFC claimed by the petitioner and taking into consideration the time over-run and cost variation in case of the assets covered in these petitions, which shall be looked into in detail at the time of issue of final tariff, the Commission has decided to allow tariff in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for the years 2014-15, 2015-16 and 2016-17 for inclusion in the PoC charges as per para 7 of this order.



7. The details of the tariff claimed by the petitioner and tariff awarded by the Commission are as follows:-

Petition No. 215/TT/2015

A. Annual transmission charges claimed by the petitioner are as follows:-

(₹ in lakh)

2015-16	2016-17	2017-18	2018-19
45.42	80.18	77.80	75.43

B. Annual transmission charges allowed are as follows:-

(₹ in lakh)

2015-16	2016-17
36.34	64.14

Petition No. 230/TT/2015

A. Annual transmission charges claimed by the petitioner are as follows:-

(₹ in lakh)

2015-16	2016-17	2017-18	2018-19
9775.65	15902.91	15690.52	15337.29

B. Annual transmission charges allowed are as follows:-

(₹ in lakh)

2015-16	2016-17
2347.84	11160.71

Petition No. 252/TT/2015

A. Annual transmission charges claimed by the petitioner are as follows:-



(₹ in lakh)

Asset	2014-15	2015-16	2016-17	2017-18	2018-19
Asset – I	-	3384.25	10276.13	10210.61	9944.47
Asset – II	-	642.79	707.69	694.43	681.33
Asset – III	-	367.86	1178.58	1155.78	1133.18
Asset – IV	-	967.70	1134.71	1112.99	1091.98
Asset – V	752.48	810.51	811.00	797.40	783.36

B. Annual transmission charges allowed are as follows:-

(₹ in lakh)

Asset	2014-15	2015-16	2016-17
Asset – I	-	1898.48	7707.10
Asset – II	-	514.23	566.15
Asset – III	-	206.36	883.94
Asset – IV	-	774.16	907.77
Asset – V	601.98	648.41	648.80

Petition No. 258/TT/2015

A. Annual transmission charges claimed by the petitioner are as follows:-

(₹ in lakh)

Asset	2015-16	2016-17	2017-18	2018-19
Asset I	333.54	1544.05	1685.43	1699.17
Asset II	246.54	1132.94	1250.83	1277.03
Asset III	108.63	599.13	650.13	670.66
Asset IV	89.75	456.47	537.13	560.95
Asset V	120.54	590.55	689.28	723.97
Asset VI	65.65	335.03	441.26	472.47
Asset VII	41.56	590.59	689.60	724.29
Asset VIII	-	354.95	441.20	472.42

B. Annual transmission charges allowed are as follows:-

(₹ in lakh)

Asset	2015-16	2016-17
Asset I	83.58	386.91
Asset II	84.47	388.19
Asset III	32.10	177.06
Asset IV	33.12	168.45
Asset V	59.85	293.22
Asset VI	24.12	123.10
Asset VII	20.63	293.15
Asset VIII	-	130.38



Petition No. 268/TT/2015

A. Annual transmission charges claimed by the petitioner are as follows:-

(₹ in lakh)

2015-16	2016-17	2017-18	2018-19
308.84	1903.60	1927.87	1880.02

B. Annual transmission charges allowed are as follows:-

(₹ in lakh)

2015-16	2016-17
233.54	1439.45

8. The tariff allowed in this order shall be applicable from the date of commercial operation of the transmission system and the billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, as amended from time to time. Further, the transmission charges allowed in this order shall be subject to adjustment as per Regulation 7(7) of the 2014 Tariff Regulations.

sd/-
(Dr. M. K. Iyer)
Member

sd/-
(A.S. Bakshi)
Member

